

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

CP (IB) No. 282/Chd/Hry/2022

IN THE MATTER OF:

Indian Bank

...

Petitioner

Versus

Smt. Saroj Bala w/o Sh. Amar Nath

...

Respondent

Under Section: 95(1), IBC 2016

Order delivered on 03.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner/RP : Mr. Dharam Paul Garg, Advocate.

For the Respondent/Personal

Guarantor

Guarantor

the : None.

ORDER

Despite repeated calls none appears on behalf of the respondent-Personal Guarantor at the time of hearing of the matter, even after the report under Section 99 of the Code has been supplied to the respondent-Personal Guarantor. It seems that respondent-Personal Guarantor is not interested in defending the said petition, therefore, respondent-Personal Guarantor is proceeded against *ex parte*.

The matter be listed on 20.05.2024 for *ex parte* arguments.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)